ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 5th day of April 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

CCA No. 46 of 2002

in

O.A. No. 1052 of 2001.

Virendra Kumar Sharma s/o Triveni Sahai Sharma r/o Chabilpur post Khas, Dist. Aligarh.... petitioner. Counsel for petitioner: Ms. Usha Kiran.

Versus

- Sri Ra. Ganeshan, Chief post Master General, U.P. Circle, Lucknow.
- 2. Sri P.K. Gopinath, post Master General, Agra Region, Agra.
- 3. Sri Ajmer Singh Tyagi, S.S.P. Chabilpur, Dist. Aligarh.
- 4. Sri Radhey Shyam Meena, Deputy Regional Inspector of post Offices, North Sub-Division, Aligarh.

.... Opposite parties

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

This contempt petition has been filed for proceeding against the respondents for committing contempt of court
by flouting order dated 10.12.01. The operative part of the
order dated 10.12.01 reads as follows:-

"It has also been claimed that the applicant is still continuing on the post. The charge has not been taken from him. If so, the applicant shall be allowed to continue on the post till the next date."

2. The applicant, in his affidavit, has mentioned in para 10 that the applicant was orally asked to stop reporting on duty as in his place Sheo Dhan will work and this arrangement will be made w.e.f. 1.9.2001. The applicant filed the O.A. challenging order dated 28.8.01 on which the interim order appears to have been passed on 10.12.01. Since the applicant has himself stated that some other person has been

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asked to look after his work, the sole ground on which this application has been filed of not handing over the charge will not amount to contempt. The applicant has not claimed that he was working on 10.12.01. Hence no notice heed to be issued in this contempt.